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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. CCP 9/93 in
DA-438/91

DATE OF DECISION: 23.2.1993

Nand Lal Arora. . . . Petitioner.
(Applicant No.2 in O.A.438/91).
Versus

Shri R.P. Singhal,
Director General of
Supplies and Disposal,
New Delhi.

... Respondent.

REGN. NO. CCP 10/93 in
DA-438/91

D.K. Mathur. . . . Petitioner.
(Applicant No.10 in O.A.438/91)

Versus

Shri R.P. Singhal,
Director General of
Supplies and Disposal,
New Delhi.

... Respondent.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

ORDER (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

Shri N.S. Mehta, learned counsel for the Respondent, submitted at the outset that the judgement in both these cases has since been complied with. So far as CCP 9/93 is concerned, a sum of Rs.7432/-, as directed, has been paid to the petitioner Shri Nand Lal Arora and that he has acknowledged the receipt of the same. So far as CCP 10/93 is concerned, Shri Mehta submitted that the direction in the judgement is to refund to the petitioner Shri D.K. Mathur a sum of Rs.15,813/-, which has been done by sending a cheque under registered letter dated 18.2.93. There is no reason to disbelieve the statement of Shri Mehta. Shri V.P. Kehli, learned counsel for the petitioner

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submitted that he has no instructions to verify the correctness of the amounts paid. There cannot be any doubt because the amounts have been quantified in the judgement itself. So far as the actual payment is concerned, we are willing to accept the statement of the learned counsel for the respondents Shri Mehta.

2. Accepting this statement, these proceedings are dropped.

Subhash
(I.K. RASGOTRA)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

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